

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

In the matter of

Garden city residential welfare society

Vs

State of Punjab and others

OA no 383/2023

-----  
**Index**

		Page No.
Affidavit.		1 to 3
Annexure A		
Letter of GLADA dated 29.11.2023 to commissioner of police for filing an FIR.		4
English translation of Annexure A.		5

Dated. 15.1.2026

  
V K KHURANA  
General Secretary  
Garden City Residential Welfare Society  
Sahnewal  
Email. [gcrws.sahnewal@gmail.com](mailto:gcrws.sahnewal@gmail.com)  
**9646003782**

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

In the matter of

Gardent City Residential Welfare Society

Vs

State of Punjab and others

OA no 383/2023

Affidavit



I. V K KHURANA, aged 70 years. S/O Sh H L Khurana resident of 379, Garden City Dehlon Road Sahnewal 141120 do hereby solemnly affirm and declare as under-

I am the authorised signatory of Garden City Residential Welfare Society, Sahnewal.

2.The R5 vide his affidavit page has agreed that the total land of 41.65 acres is owned by the respondent. Further the buyers are responsible for construction of their own flats after obtaining necessary permission from the relevant authorities which has been done by the buyers. The houses have been constructed by the buyers only on the plot sold by the R5 after obtaining NOC from GLADA.

3.The answering respondent R5 never got the licence renewed after 2008 . The consent to operate STP was obtained after submitting the forged report and the Punjab pollution control board authorities issued the consent without going into the details of the forged feasibility report or for some consideration which is quite evident from the feasibility report submitted by R5 running page no 793. This feasibility report belongs to Padam cars private limited, patiala,

4.We raised an RTI to get a copy of this feasibility report to PPCB Ludhiana which has never been supplied for which we have already filed an appeal before the First Appellate Authority under RTI act, punjab pollution control board authorities on 12.1.2026 itself and the reply is still awaited.

4218  
15/1/2026

*(Handwritten signature)*

5. The R 5 has stated that the project has been handed over and residents would be responsible for renewing all licences. We may state here and put it on record that the project has never been handed over to any of the residents. If the R 5 has handed over the project to any of the residents, he should have produced the documents for handing over and taking over the project after obtaining completion certificate..

In this connection, we enclose herewith a copy of the letter dated **29.11.2023** written by GLADA to commissioner of police and from the contents of the letter it is very clear that the R 5 is still the owner of the colony and an FIR is being lodged for various offences under the

PAPRA Act for non renewable of licence, not obtaining the completion certificate till date and for not depositing the EDC charges of Rs 11,33,726 and CIF of Rs 39,704.

The STP has never been made operational which is quite clear from the report of the Joint committee constituted by this honourable tribunal and the recent report of the Member secretary PPCB punjab. Further the PPCB authority visited the site and the STP locked and also noted the creation of two more soak pits in the colony.



Sharma

6.This affidavit is being filed Bonafide in the interest of justice.

Dated. 15-1-2026

blm as  
Deponent

VERIFICATION

I, the above named deponent, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

certified that the affidavit/S.P.A./GPA has been readover & explained to the deponent executant who seemed Correctly to understand the same at the time making there of

blm as  
Deponent



Attested As Identified

[Signature]  
Notary Public, LDH

15 JAN 2026



ਗਰੇਟਰ ਲੁਧਿਆਣਾ ਏਰੀਆ ਵਿਕਾਸ ਅਥਾਰਟੀ।  
ਫਿਰੋਜ਼ਪੁਰ ਰੋਡ, ਨੇੜੇ ਰਾਜਗੁਰੂ ਨਗਰ, ਲੁਧਿਆਣਾ।

ਜੇਦਾ ਵਿਖੇ,

ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ,  
ਲੁਧਿਆਣਾ।

ਪੱਤਰ ਨੰ. ਵ.ਪ.ਪ./ਗਲਾਦਾ/ਲੁਧਿਆਣਾ/2023/ 8492 ਮਿਤੀ 29-11-23

ਵਿਸ਼ਾ:- ਰਿਹਾਇਸ਼ੀ ਕਲੋਨੀ "Garden City" ਰਕਬਾ 9 50 ਏਕੜ, ਪਿੰਡ ਧਰੋੜ, ਤਹਿ. ਅਤੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦੇ ਪ੍ਰਮੋਟਰ M/s Dynamic Castings Pvt. Ltd # 30/27, 1<sup>st</sup> Floor, East Patel Nagar, New Delhi-110008 ਵਲੋਂ ਕਲੋਨੀ ਦੇ ਲਾਇਸੈਂਸ ਦੀਆਂ ਸ਼ਰਤਾਂ / ਪਾਪਰਾ 1995 ( ਜੋ 2014, 2021) ਦੀਆਂ ਥਾਂਵਾਂ ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਥਾਂਵਾ 36 ਤਹਿਤ ਪੰਜਾਬ ਅਪਾਰਟਮੈਂਟ ਐਕਟ ਪ੍ਰਾਪਰਟੀ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1995 (ਅਮੈਂਡਮੈਂਟ 2021) ਅਧੀਨ ਫੌਜਦਾਰੀ ਖਾਰਵਾਈ ਕਰਨ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਵਿੱਚ ਅਧੀਨ ਰਿਹਾਇਸ਼ੀ ਕਲੋਨੀ "Garden City" ਰਕਬਾ 9 50 ਏਕੜ, ਪਿੰਡ ਧਰੋੜ, ਤਹਿ. ਅਤੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੂੰ ਪ੍ਰਿਵੇਲਿਪ ਕਰਨ ਲਈ ਪ੍ਰਮੋਟਰ M/s Dynamic Castings Pvt. Ltd # 30/27, 1<sup>st</sup> Floor, East Patel Nagar, New Delhi-110008 ਨੂੰ ਲਾਇਸੈਂਸ ਨੰਬਰ 13/2005 ਪੱਤਰ ਨੰ. LDC-II & UD/Competent Authority STP-Ludhiana/13/2005 dt. 18.10.2005 ਵਾਰੀ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ (ਨਾਂਬੀ ਖੰਡੀ-ਉ), ਜਿਸ ਦੀ ਮਿਆਦ ਮਿਤੀ 17.10.2008 ਤੱਕ ਸੀ। ਇਸ ਤੋਂ ਬਾਅਦ ਨਾ ਤਾਂ ਪ੍ਰਮੋਟਰ ਵਲੋਂ ਲਾਇਸੈਂਸ ਰਿਨਿਊ ਕਰਨ ਲਈ ਅਪਲਾਈ ਕੀਤਾ ਗਿਆ ਅਤੇ ਨਾ ਹੀ ਕੰਪਲੀਸ਼ਨ ਸਰਟੀਫਿਕੇਟ ਲਈ ਅਪਲਾਈ ਕੀਤਾ ਗਿਆ। ਪ੍ਰਮੋਟਰ ਵਲੋਂ ਪਾਪਰਾ ਐਕਟ ਦੇ ਹੇਠ ਅਨੁਸਾਰ ਥਾਂਵਾਂ ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਗਈ ਹੈ:-

ਲੜੀ ਨੰ.	ਦਾਅਵਾਈ	ਪਾਪਰਾ ਐਕਟ ਦੀ ਥਾਂਵਾ	ਬਿਪਰਤ	ਵਿਸ਼ੇਸ਼ ਕਾਰਨ
1	ਕਲੋਨੀ ਵਿਵੇਲਿਪ ਕਰਨ ਲਈ ਲਾਇਸੈਂਸ	5(3)	ਰਿਹਾਇਸ਼ੀ ਕਲੋਨੀ "Garden City" ਰਕਬਾ 9 50 ਏਕੜ, ਪਿੰਡ ਧਰੋੜ, ਤਹਿ. ਅਤੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੂੰ ਲਾਇਸੈਂਸ ਨੰਬਰ 13/2005 ਮਿਤੀ 18.10.2005 ਨੂੰ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ। ਜਿਸ ਦੀ ਮਿਆਦ ਮਿਤੀ 17.10.2008 ਨੂੰ ਖਤਮ ਹੋ ਚੁੱਕੀ ਹੈ।	ਸੈਕਸ਼ਨ 5(4) ਅਧੀਨ ਲਾਇਸੈਂਸ ਰਿਨਿਊ ਕਰਵਾਉਣਾ ਸੀ ਜਾਂ ਸੈਕਸ਼ਨ 14(1) II ਤਹਿਤ ਕੰਪਲੀਸ਼ਨ ਪ੍ਰਾਪਤ ਕਰਨਾ ਸੀ, ਜੋ ਕਿ ਪ੍ਰਮੋਟਰ ਵਲੋਂ ਨਹੀਂ ਕਰਵਾਇਆ ਗਿਆ।
2	ਕੰਪਲੀਸ਼ਨ	14(1) II	ਕੰਪਲੀਸ਼ਨ ਸਰਟੀਫਿਕੇਟ ਜਾਰੀ ਨਹੀਂ ਹੈ।	ਲਾਇਸੈਂਸ ਦੀ ਮਿਆਦ ਦੌਰਾਨ ਪ੍ਰਮੋਟਰ ਵਲੋਂ ਕਲੋਨੀ ਦੇ ਵਿਕਾਸ ਪੂਰੇ ਕਰਕੇ ਕੰਪਲੀਸ਼ਨ ਸਰਟੀਫਿਕੇਟ ਪ੍ਰਾਪਤ ਕਰਨਾ ਬਣਦਾ ਸੀ। ਜੇ ਕਿ ਪ੍ਰਮੋਟਰ ਵਲੋਂ ਅੱਜ ਤੱਕ ਅਪਲਾਈ ਨਹੀਂ ਕੀਤਾ ਗਿਆ।
3	ਫਿਰੂਜ਼	5 (6) ਅਮੈਂਡਮੈਂਟ (2014)	ਪ੍ਰਮੋਟਰ ਵਲੋਂ As on 20.08.2022 ਖਤਰ ਦੀ.ਫੀ.ਸੀ. 11,33,720/- ਰੁਪਏ ਹੈ ਅਤੇ ਥਾਂਵੇਰ ਮਿੰਟ 39,704/- ਰੁਪਏ ਹੈ ਅਤੇ ਇਸਨੂੰ ਵਿਆਜ ਵੱਖਰਾ ਵਸੂਲਿਆ ਜਾਣਾ ਹੈ।	ਪ੍ਰਮੋਟਰ ਵਲੋਂ ਹੇਠ ਅਨੁਸਾਰ ਥਾਂਵੇਰ ਨੋਟਿਸ ਖੋਜਣ ਦੇ ਜਾਵਜ਼ਦ ਦੀ ਉਸ ਵੱਲੋਂ ਥਾਂਵੇਰ ਕਰਕੇ ਜਮ੍ਹਾਂ ਨਹੀਂ ਕਰਵਾਈ ਗਈ।

ਉਕਤ ਸਬੰਧੀ ਵਿੱਚ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 4339 ਮਿਤੀ 20.05.2015, ਪੱਤਰ ਨੰ. 7400 ਮਿਤੀ 23.07.2015, ਪੱਤਰ ਨੰ. 8900 ਮਿਤੀ 08.09.2015, ਪੱਤਰ ਨੰ. 10153 ਮਿਤੀ 19.10.2015, ਪੱਤਰ ਨੰ. 1093 ਮਿਤੀ 22.02.2017, ਪੱਤਰ ਨੰ. 5305 ਮਿਤੀ 23.08.2018, ਪੱਤਰ ਨੰ. 5941 ਮਿਤੀ 28.09.2018, ਪੱਤਰ ਨੰ. 624 ਮਿਤੀ 07.02.2022, ਪੱਤਰ ਨੰ. 152 ਮਿਤੀ 07.01.2022 ਅਤੇ ਪੱਤਰ ਨੰ. 1013 ਮਿਤੀ 03.02.2023 ਵਾਰੀ ਪ੍ਰਮੋਟਰ ਨੂੰ ਬੈਕ ਗਰੈਂਟੀ ਦੀ ਮਿਆਦ ਵਿੱਚ ਵਾਪਾ ਕਰਵਾਉਣ, ਈ.ਫੀ.ਸੀ. ਅਤੇ ਲਾਇਸੈਂਸ ਵੀਜ਼ ਦੀ ਰਕਮ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ, ਥਾਂਵੇਰ ਦੀਆਂ ਦਾਅਵੇਲਾਈਆਂ ਪੂਰੀਆਂ ਕਰਕੇ ਹੋਏ ਲਾਇਸੈਂਸ ਰੀਨਿਊਵਲ ਅਤੇ ਕੰਪਲੀਸ਼ਨ ਲਈ ਅਪਲਾਈ ਕਰਨ ਆਦਿ ਲਈ ਲਿਖਿਆ ਗਿਆ ਸੀ। ਪ੍ਰਮੋਟਰ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 3375 ਮਿਤੀ 23.05.2022 ਸੁਣਵਾਈ ਦਾ ਮੌਕਾ ਵੀ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਪਰ ਪ੍ਰਮੋਟਰ ਵਲੋਂ ਕੋਈ ਰਿਸਪੋਂਸ ਨਹੀਂ ਦਿੱਤਾ ਗਿਆ। ਉਕਤ ਕਾਰਨਾਂ ਕਰਕੇ ਪ੍ਰਮੋਟਰ ਨੂੰ ਜਾਰੀ ਲਾਇਸੈਂਸ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 1787-1837 ਮਿਤੀ 25.10.2023 ਵਾਰੀ ਸਸਪੈਂਡ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ।

ਪ੍ਰਮੋਟਰ ਵਲੋਂ ਪਾਪਰਾ ਐਕਟ ਦੀਆਂ ਉਕਤ ਥਾਂਵੇਰਾਂ ਉਲੰਘਣਾਵਾਂ ਕਰਕੇ ਆਪ ਨੂੰ ਖੋਜਣੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪ੍ਰਮੋਟਰ M/s Dynamic Castings Pvt. Ltd # 30/27, 1<sup>st</sup> Floor, East Patel Nagar, New Delhi-110008 ਵਿਰੁੱਧ ਪੰਜਾਬ ਅਪਾਰਟਮੈਂਟ ਐਕਟ ਪ੍ਰਾਪਰਟੀ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1995 (ਅਮੈਂਡਮੈਂਟ 2021) ਦੀ ਥਾਂਵਾ 36 ਤਹਿਤ ਸ਼ਰਤਾਂ ਦਰਜ ਕਰਕੇ ਸਬੰਧਤ ਥਾਂਵਾ ਅਦਸਰ ਨੂੰ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕਰਨ ਅਤੇ ਪੰਜਾਬ ਅਪਾਰਟਮੈਂਟ ਐਕਟ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1995 (ਅਮੈਂਡਮੈਂਟ 2014, 2021) ਦੀ ਥਾਂਵਾ 38 ਤਹਿਤ ਮਾਨਯੋਗ ਕੋਰਟ ਵਿੱਚ ਚੁਲਾਨ ਪੱਸ ਕਰਨ ਤੋਂ ਪਹਿਲਾਂ ਇਸ ਦਫਤਰ ਪਾਸੋਂ ਮਨਜ਼ੂਰੀ ਲੈਣ ਦੀ ਹਦਾਇਤ ਸਾਰੀ ਕਰਨ ਦੀ ਬਿਪਾਲਤਾ ਕੀਤੀ ਜਾਂਦੀ। ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਈ ਸੂਚਿਤ ਕਰਨ ਦੀ ਵਜ਼ਾ ਠੀਕੀ ਜਾਂਦੀ ਹੈ।

ਨਾਂਬੀ: ਲਾਇਸੈਂਸ ਦੀ ਥਾਂਵੀ,  
ਅਪਰੂਰਵਡ ਲੇਅ-ਆਊਟ ਦੀ ਥਾਂਵੀ,  
ਫਾਇਰੇਕਟਰ/ਪਾਰਟਨਰਾਂ ਸਬੰਧੀ ਦਸਤਾਵੇਜ਼ ਅਤੇ ਉਕਤ ਅਨੁਸਾਰ

ਦਫਤਰ ਮੁੱਖ ਅਥਾਰਟੀ,  
ਰਕਬਾ, ਲੁਧਿਆਣਾ  
[Signature]



# Greater Ludhiana Development Authority.

# 5

Ferozepur Road, Near Rajguru Nagar, Ludhiana.

media lights.

Commissioner of Police,  
Ludhiana.

Padach Hai:::5:/Galazar/Dhibhata/2023/ 8432

Date: 2-9-11-23

Dima:-

The promoter of the residential colony "Garden City" area 9.50 acres, village Dharod, Tehsil and district Ludhiana, M/s Dynamic Castings Pvt. Ltd # 30/27, 1<sup>st</sup> Floor, East Patel Nagar, New Delhi-110008, has initiated criminal proceedings under Section 36 of the Punjab Apartment and Property Regulation Act 1995 (Amendment 2021) for violating the terms of the colony's license / provisions of the PAPRA 1995 (Amendment 2014, 2021).

In connection with the above subject, it is stated that the residential colony "Garden City" under the jurisdiction of the said land area 9.50 acres, Bhind Paved, Uchi. I have received a letter of application from M/s Dynamic Castings Pvt. Ltd # 30/27, 1<sup>st</sup> Floor, East Patel Nagar, New Delhi-110008, house number 13/2005, Pender: LDC-H & UD/Competent Authority STP-Ludhiana/13/2005 dt. 18.10.2005 Geetachi Vasa Gila Meo (Sanghi Mundi) Simri Bhillar Bhidi 17.10.2008 also.

The letter of application was not applied for renewal of license nor was it applied for completion certificate.

The promoter has violated the following sections of the PAPRA Act:-

Serial No	formality	Section of the Act	Report	निष्पत्ति
<b>Documents Issued Under R.T.I. Act. 2005</b>				
1	ਬਣਨੀ ਖਰਨ license	Chhrelath 5(3)	Residential Colony "Garden City" area 9.50 acres, village Dhrot, Tehsil and District Ludhiana issued license number 13/2005 dated 18.10.2005 Rest. Nim ਹੋ ਖਿਲਾਰ ਖਿਤਰ 17.10.2008 6 has expired.	The license was to be renewed under Section 5(4) or to obtain completion under Section 14(1) which was not done by the promoter.
2	Completion	14(1) ii	Completion certificate has not been issued	During the license period, the promoter was supposed to complete the development of the colony and obtain a completion certificate, which the promoter has not applied for till date.
3	Deuce	5 (6) ਆਰਡਰ (2014)	As on 20.08.2022, the amount due to the promoter as EDC is Rs. 11,33,726/- and as SIT is Rs. 39,704/- and interest is to be charged separately on it.	Despite sending several notices as per below, the promoter has not deposited the due amount.

Vid. Mardhpi Dinch Tim Radvas Se Jal Samvar 4339 Bhidi 20.05.2015, Payer Mein: 7400 Bhidi 23.07.2015  
Utt 8900 Ridi 08.09.2015, Payer Mein: 1015] Bhidi 19.10.2015, Payer Mein: 1093 Bhidi 22.02.2017, Payer Mein: 5305  
ml.23.08.2018, Payer Mein: 5941 Bhidi 28.09.2018, Payet Mein: 624 Bhidi 07.02.2022 Payer Mein: 152 Bhidi  
07.01.2022 : 1013 Bhidi 03.02.2023 To extend the period of bank guarantee to the promoter, EDC and license fee amount, completing the formalities of the lease and applying for license renewal and completion etc. The promoter was also given an opportunity of hearing vide this office's letter No. 3375 dated 23.05.2022. But no response was given by the promoter. For the above reasons, the license issued to the promoter has been suspended vide this office's letter No. 1767-1837 dated 25.10.2023.

In view of the above violations of the PAPRA Act committed by the promoter, it is requested that the promoter M/s Dynamic Castings Pvt. Ltd # 30/27, 1<sup>st</sup> Floor, East Patel Nagar, New Delhi-110008 should be directed to register a case under Section 36 of the Deepa Shratman Mod Prithvali Regulation Act 1995 (Amendment 2021) and take legal action against the concerned police station officer and to obtain the approval of this office before submitting the challan in the Honorable Court under Section 38 of the Punjab Apartment and Regulation Act 1995 (Amendment 2014, 2021). After taking action, please take the trouble to inform this office as well.

Attached. Copy of license.

Copy of approved layout,

Documents regarding directors/partners and as per above

  
Additional Chief Executive,

21 Galada, Ludhiana.  
N (KAM)